

ITEM NO.30

COURT NO.14

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.36752/2014

(Arising out of impugned final judgment and order dated 23-04-2012 in RFA No. 796/2002 passed by the High Court of Punjab & Haryana at Chandigarh)

LAKHMI CHAND (D) THROUGH . LR'S & ORS. Petitioner(s)

VERSUS

HARYANA STATE & ANR. Respondent(s)

WITH

SLP(C) No. 11340/2015 (IV-B)

S.L.P. (C)...CC No. 7939/2015 (IV-B)

SLP(C) No. 21121-21123/2015 (IV-B)

SLP(C) No. 23974/2015 (IV-B)

(IA No. 10/2015 - APPLICATION FOR SUBSTITUTION & IA No. 11/2015 -
CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.)

Date : 17-01-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Gagan Gupta, AOR

Ms. Usha Nandini V., AOR

Mr. Anil Mittal, Adv.

Mr. Vibhuti Sushant Gupta, Adv.

Mr. Ram Naresh Yadav, AOR

Mr. Siddharth Mittal, AOR

Mr. Abhijeet Varshney, Adv.

Mr. Prabhat Kumar, Adv.

Mrs. Shilpa G Mittal, Adv.

Mr. Vaibhav Tomar, Adv.

For Respondent(s)

Mr. Vishwa Pal Singh, AOR

Mr. Shekhar Raj Sharma, D.A.G.

Ms. Akshaya Jebakumar, Adv.

Mr. Samar Vijay Singh, Adv.

Ms. Sabarni Som, Adv.

Mr. Fateh Singh, Adv.

Mr. Devender Kumar Saini, Adv.
Mr. Sanjay Kumar Visen, AOR
Mr. Berender Kumar Chodhry, Adv.

Mr. Bimal Roy Jad, Sr. Adv.
Mr. M.K. Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Delay in filing the application for substitution is condoned and the application for substitution is allowed in Special Leave Petition (C) No.23974/2015.
2. Cause title be amended accordingly.
3. Heard learned counsels for the parties at length and perused the material placed on record.
4. Learned counsel for the State of Haryana placing reliance of the decision of this Court in Civil Appeal Nos.98-112/2005 (Chandgi & Ors. vs. State of Haryana & Anr.) etc. submitted that this Court has dismissed the said Civil Appeals which had arisen out of the same land acquisition proceedings though of different villages.
5. Learned counsels for the petitioners do not dispute the said position.
6. In view of the above-stated position, the present Special Leave Petitions, which are arising out of the same land acquisition proceedings as of the afore-stated Civil Appeals, deserve to be dismissed and are accordingly dismissed.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)